

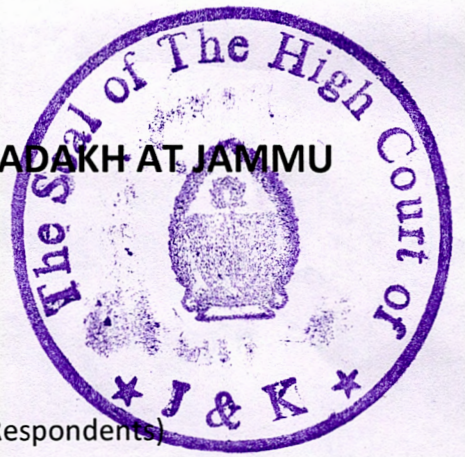
**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU**  
(Office of the Registrar Judicial)

\*\*\*

File No.:- CR 31/2017

Titled

Tsering Nabroo (Petitioner) V/S Phunchok Dojrey & ors. (Respondents)



Notice to the respondent (s): -

3.Thupstan Tsering  
S/O Tsering Phunchok  
R/O Nimoo,Leh

5.Smt.Tsewang Spaidon Alias Nargis  
R/O Late Tsewang Norboo,R/O Leh

6.Smt.Lobzang Chorol Alias Hakima Khatoon  
D/O Tsewang Norboo R/O Leh

7.Kunzes Dolma  
W/O Shri Tashi Stobgais  
R/O Nimoo, Leh.

8.Lobzang Chosdol  
S/O Tsering Norboo  
R.O Nimoo Leh.

9.Kunzang Angmo  
R/O Tsering Norboo  
R/O Nimoo Leh.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 1st- Oct - 2021 at 9.30 A.M. or the next working day if 1st of October 2021 is -declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 17<sup>th</sup> day of September 2021 at Jammu.

Registrar (Judicial)  
High Court of J&K & Ladakh  
Jammu

17.9.21

No.:-

Dated:-

Ab. 1782

Dt. 17-09-21

**Copy of the above forwarded to:**

1. The Editor Reach Ladakh, Skara Yokma, Airport Road, Near Councillor Quarter, Ladakh India for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No. NIL dated 17-09-2021 as publication charges have been deposited in this Court which shall be paid as and when the bill and cuttings are received.

Ab. :- 1783

Dt. 17-9-21

✓ 2. CPC, e-courts, High Court of J&K & Ladakh, Jammu, for uploading the same on the official website of the High Court of J&K & Ladakh .

17.9.21  
Registrar (Judicial)  
High Court of J&K & Ladakh  
Jammu U.